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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

Inv. P. 1 2018 with C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SUN'S L BHALSAR, A.W. ) ADVOCATES. INDIAN
BANK. SWM.)

2. NAVIN PAHWA SR. ADV.

Petitionen Eine

Out. Sunda

RITU SHAM FOR THAKKAK AND PAHWA

3. BHADRISH S. RAJU ADVOCATES

DHRUV TOLIYA

JOTUN INDIA PVT. LTD. INTERVENERS

## **ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Corporate Debtor/ Petitioner. None present for Respondent no. 1. None present for ABFL. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Ms. Kshama Sheth present for Indian Bank.

Learned Advocate Mr. Dhruv Toliya i/b Learned Advocate Mr. Bhadrish Raju present for Intervener.

CP(IB) 144/2017 is disposed of as withdrawn.

Arguments of both sides in the intervening application as well as main petition already heard.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL